ADMINISTRATION OF UNION TERRITORIES

*782. SHRI KRISHNA CHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government have (a) since taken a decision in the matter of further associating People's Represen tatives in the administration of the Union territories; and
- (b) if so, what are the broad fea tures thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR); (a) and (b) It has been decided to create Legislatures and Councils of Ministers in the Union territories of Himachal Pradesh, Mani-pur and Tripura. Government have also decided that the same pattern should be adopted for Goa, Diu, Daman and Pondicherry.

SHRI KRISHNA CHANDRA: May I know whether any legislation is coming up during this session?

SHRI LAL BAHADUR: Well, a Bill to amend the Constitution will come up in this session. I may introduce it in the other House today.

SHRI BHUPESH GUPTA: In view of the fact that following the amendment of the Constitution, they are going to bring up legislation to provide for Assemblies and so on, may I know whether in this connection the Government has considered the advisability of consulting the Members of Parliament from those States and also the leading members in the Territorial Councils in order to formulate the necessary Bill for giving effect to the Constitution amendment?

SHRI LAL BAHADUR; Well, Sir, we have not consulted them, but my own feeling is that generally the Members of Parliament will agree with those proposals.

SHRI BHUPESH GUPTA: I agree. They even may agree. I agree; as

you think, we also agree. But would it not be better, before formulating the legislation, that the hon. Minister invited them personallythe representatives in Parliament from those areas at least—to have consultations as to the kind of provisions that are needed in the Bill? That would avoid delay and controversy also. and a happy arrangement would be arrived at. As Shri Lai Bahadur Shastri is a very good man in such matters, will he be good enough to do so?

to Questions

MR. CHAIRMAN: It may be a good suggestion, but it is not a good question.

SHRI BHUPESH GUPTA: All right, you formulate the question. Will he answer it?

(No reply)

SHRI FARIDUL HAQ ANSARI: May I know, Sir, why Delhi has been left out of this pattern of administration, »and whether it is a fact that the representatives of Delhi have several times taken a delegation to the hon. Minister with the request that Delhi should also be included in thin pattern?

SHRI LAL BAHADUR; Sir. the hon. Member is creating some difficulties for me, but I might tell him that Delhi is receiving our attention. As to what the proposals would be, it is difficult for me to mention them now, but we will give thought to it.

SHRI BHUPESH GUPTA: Do I understand in this context that one of the suggestions before the hon. Minister is, that Delhi should be given a Legislative Assembly and responsible Government? All I am asking him to state is whether this is receiving, what they call, their active consideration.

SHRI LAL BAHADUR: This suggestion has not formally come from Shri Bhupesh Gupta, but I know he holds that view.

SHRI B. D. KHOBARAGADE: The hon. Minister has just now said that this scheme would be made applicable to Goa, Daman and Diu and that they would amend the existing laws also. So may I know, Sir, from the hon. Minister whether any representation has been received from Mr. Fernandis that the elections to Lok Sabha also should be held, and if the said representation was made by Mr. Fernandis to the Prime Minister, whether any decision has been taken by the Government and, if so, when the elections to Lok Sabha are going to be held?

Oral Answers

SHRI LAL BAHADUR; The question is not quite clear to me. Is he enquiring about elections to Lok Sabha or .

MR. CHAIRMAN: What is j our question?

SHRI B. D. KHOBARAGADE: May I know whether a representation was made by Mr. Fernandis to the Prime Minister that the elections to Lok Sabha from Goa, Daman and Diu should be held and, whether any assurance was given by the Prime Minister that elections would be held soon and whether any decision has been taken by the Government on thai representation? Assurance was given by the Prime Minister that the elections would be held.

MR. CHAIRMAN: No arguments. He wants to know whether you are thinking of elections in Goa, Daman and Diu.

SHRI LAL BAHADUR: There will be elections to the State Legislature or the Territorial Legislative Assembly, and then automatically it follows that there will be elections to Lok Sabha also, as will be the case in Himachai Pradesh and other places.

SHRI BHUPESH GUPTA; In view of the fact that both the representatives from Goa in the Lok Sabha, nominated as they are, have now joined the Congress Party, giving rise to

presumption in public mind that this may have 'been settled before the nomination was given, have the Government decided.

to Questions

MR. CHAIRMAN: Do not please bring in insinuations

SHRI BHUPESH GUPTA: No insinuations, Sir; it is presumption, not in my mind but in public mind. Now in view of that, have the Government decided on the advisability of asking them to contest elections?

SHRI LAL BAHADUR: There is no question of asking them to contest the elections. It is for the Government to decide how long they will continue and when the elections will be held.

SHRI C. D. PANDE: May I just point out that there are nominated Members who are against the Government, in the Lok Sabha?

Mr. CHAIRMAN; Next question.

HINDI AS AN OPTIONAL SUBJECT FOR I A.S. EXAMINATION

*783. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Hindi is one of the optional subjects allowed for the Indian Administrative Service Examination; and
- (b) whether any language other than Hindi is allowed to be an optional subject for the same examination?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR); (a) Yes.

(b) Yes.

SHRI A. D. MANI: May I know how many marks are alio'.ted to the optional subject in the I.A.S. Examination?

SHRI B. N. DATAR: 2(W)